



महाराष्ट्र शासन राजपत्र

असाधारण भाग पाच—अ

वर्ष ३, अंक ९(३)]

शुक्रवार, मार्च ३१, २०१७/चैत्र १०, शके १९३९

[पृष्ठे ३, किंमत : रुपये ३६.००

असाधारण क्रमांक २०

प्राधिकृत प्रकाशन

महाराष्ट्र विधानसभेत व महाराष्ट्र विधानपरिषदेत सादर केलेली विधेयके (इंग्रजी अनुवाद).

MAHARASHTRA LEGISLATURE SECRETARIAT

The following Bill was introduced in the Maharashtra Legislative Council on the 31st March 2017 is published under Rule 113 of the Maharashtra Legislative Council Rules :—

L. C. BILL No. I OF 2017.

A BILL

to fix age limit of Senior Citizens in the State of Maharashtra to 60 years.

WHEREAS, it is expedient to fix the current age-limit of Senior Citizens in the State of Maharashtra to 60 years, instead of 65 years, for getting Government benefits, pension; it is hereby enacted in the Sixty-eighth year of Republic of India as follows:-

1. (1) This Act, may be called the Maharashtra Senior Citizens Age-Limit Act 2017.

Short title, extend and commencement.

(2) It extends to the whole State of Maharashtra.

(3) It Shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

(१)

Definition. **2.** In this Act, unless the context otherwise requires, -

(a) "Senior Citizen" means a person in the State of Maharashtra, having age-limit of 60 years or more than that.

(b) "Government" or "State Government" means Government of Maharashtra.

(c) "Government Benefits, Facilities, Concessions" means various benefits and facilities, concessions offered by the Government to Citizens in the State.

(d) "Rules" means the Rules made by the State Government for carrying out the purposes of this Act.

To whom the Act shall apply. **3.** This act shall apply to the Citizens who have been continuously residing in the State of Maharashtra, having age of 60 years or more than that.

Benefits to Senior Citizens. **4.** Under this Act, Senior Citizens shall be eligible for receiving all Government benefits and facilities, concessions like entry to old-age homes, protection of their lives and property etc., as well as, pension given by the Government.

Power to make rules. **5.** (1) The Government may, by notification in the *Official Gazette* make rule for carrying out the purposes of this Act.

(2) All the rules made under this Act shall be laid, as soon as may be, after it is made, before each House of the State Legislature, while it is in session, for a total period of thirty days which may be comprised in one session or in two successive sessions, and if, before the expiry of the session in which they are so laid or the session or the sessions immediately following, both Houses agree in making any modification to the rule or both Houses agree that the rule should not be made, the rule shall from the date of publication of a notification, have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done or committed to be done thereunder.

STATEMENT OF OBJECTS AND REASONS.

Age Limit fixed by the Central Government for Senior Citizens is 60 years for getting Government Facilities-Concessions, Benifits like protection of lives & property of Senior Citizens, entry to old-age homes etc. and pension. But, age limit fixed by the State Government is 65 years, for getting Government facilities, Concessions and Pension. Due to this, lakhs of Senior Citizens in the State of Maharashtra having age from 60 to 65 years are deprived from getting these Government facilities, Concessions and Pension. It is causing injustice to them. Considering the service done by these Senior Citizens to society and nation it is necessary for them to receive Government facilities, Concessions, benifits and pension during the period of their old age, between 60 to 65 years.

Hence, this Bill.

Vidhan Bhavan,
Mumbai,
dated the 1st March 2017

RAMHARI RUPANWAR,
Member-In-Charge.

Vidhan Bhavan :
Mumbai,
Dated the 31st March 2017.

DR. ANANT KALSE,
Principal Secretary,
Maharashtra Legislative Council.